

[Shri Vasant Sathe]

the rule and say that it should be given earlier. All that is required is to give it at the beginning of the day.

MR. SPEAKER: Not at all.

SHRI VASANT SATHE: Please see rule 223.

MR. SPEAKER: I have seen that rule.

SHRI VASANT SATHE: Then you are, by giving this ruling, now changing the rule.

MR. SPEAKER: I am not changing the rule. Unless the matter comes within the rule, I am not entertaining it. If it comes within the rule, then the priority will come in.

SHRI VASANT SATHE: My point is that by giving priority to those which are given earlier to the day of the sitting you are going to debar other privilege motions which are given on the day of sitting. (Interruptions). Suppose 10 privilege motions are given, what will you do? It requires that it should be given before the commencement of the sitting of the day. It says it should be given in writing. Kindly see rule No. 223. It says like this:

"223. A member wishing to raise a question of privilege shall give notice in writing to the Secretary-General before the commencement of the sitting on the day the question is proposed to be raised. If the question raised is based on a document, the notice shall be accompanied by the document."

MR. SPEAKER: That does not mean that the Speaker must give his decision on the same day.

SHRI VASANT SATHE: You can give it on any day. But so far as the Member is concerned, he should give it on the day the question is proposed to be raised. Now, having done that, what will you do according to the ruling today?

MR. SPEAKER: I will consider the importance of it.

SOME HON. MEMBERS: Yes, yes. (Interruptions).

MR. SPEAKER: But I will consider priority also.

SHRI VASANT SATHE: But don't say that you will decide the priority on the basis of 'first come first served'. If this 'first come first served' business is completely thwarted, other privilege motions will go contrary to the rule, unless you change the rules. Therefore, your ruling may be reconsidered.

12.32 hrs.

RE ISSUE OF VISITORS' CARDS TO M.Ps.

SHRI SURATH BAHADUR SHAH (Kheri): You have already given your ruling on this matter and I do not want to touch on that. I want to bring to your notice that on the last day of last session of Parliament, I wanted to bring some call attention notices.

MR. SPEAKER: That is not relevant now.

SHRI SURATH BAHADUR SHAH: I was never told by your Secretariat what happened to them. Unless one exhibits the perversity which people on my right are doing, one hardly gets any attention if one behaves like a gentleman. I only want to submit that I intended to table some call attention notices and I met you and you said that I should give it to the secretariat and I did so. I never got an answer. Whether it is right or wrong, whether it is accepted or not accepted, is a different matter; let the Member know where he stands. If one is to exhibit this indecency and perversity in order to be heard. It can only be done by those people who are not ashamed of doing so. I want you to find out whether one is entitled to get an answer or not from the Secretariat.

PROF. P. G. MAVALANKAR: (Gandhinagar): I take it that the question of privilege has been disposed of and is closed. I want to invite your attention and through you the attention of the entire House also to the directions issued by the Secretariat of the Lok Sabha on page 357, part II of the bulletin regarding the issue of Visitors cards which we received this morning. The procedure that you have laid down is impossible to observe. It only means that our constituents and our fellow countrymen will not be able to visit Parliament at all. I quite agree that what happened yesterday was a serious and grave matter and a serious indignity to the prestige and honour of this House. Therefore, we must be very strict and very orderly and disciplined with regard to the issue of cards for our friends and constituents. Will you be able to tell us whether we can honestly say that every one of our voters coming from our constituency from the whole country is some one who will be known personally and directly to us? If you make this a condition, as an honest man I will not be able to issue cards except only to a couple of 100 people whom I know, for whom I can take responsibility. Therefore, I am making this request to you and I hope the House will agree with me. Instead of making the rules more strict, all the Members of this House should be extremely, hundred per cent, careful before we issue cards to our constituents or others. Equally important, perhaps more important is the duty of the watch and ward department because everyone who comes here goes through so many gates, passages and they are examined and checked and checked again and only then they come here. If you make this rule, we will not be able to face our countrymen in our constituencies and we will have to face the criticism that our own countrymen cannot come to an open House where an open discussion is taking place.

SHRI VASANT SATHE: I hope yes-

terday's gentlemen were not your guests.

PROF. P. G. MAVALANKAR: I do not know to describe you. What happened yesterday is known to the whole country now because it has gone to the Press and I am one with all Members here that it was wrong. My point is that in order to remove one grave possibility occurring once in a while, do not make rules making impossible normal functioning. It will become impossible for us to have our constituents visit Parliament and watch the proceedings. To say that only one person will be allowed is not fair. Some of us gave notice two or three days ahead. Because the Agri-Expo 1977 is being held and a large number of people come and some of us are known to other people they write to us and we are bound to issue invitations. Our countrymen must be enabled to see the open discussion and so I request you to be considerate to the whole matter.

Please be considerate to the whole matter. I do not want you to give your decision immediately. Kindly give a second thought and please scrap whatever is contained in Nos. 3, 5 and 7 of Bulletin Part II, dated Monday, the 14th November and re-establish the old practice viz., two cards for tomorrow, one card for today and additional cards for those members of public for whom we get signatures of MPs. We are bound to take action against indiscipline. But, if you take this thing, you are making us dishonest. Don't do that. We cannot know everybody. If you make this, it only means that the gallery will remain by and large empty. Do we want that? We want the people to take interest in democracy and we want the people to know what is happening in Parliament.

This is my submission and I hope the House will agree.

MR. SPEAKER: You have made your point.

SHRI JYOTIRMOY BOSU (Diamond Harbour): I gave a notice under Rule 377 yesterday about the American loot in the Bombay High. I was told that it is under consideration.

MR. SPEAKER: We are on a different point.

श्री मनी राम बागड़ी (मथुरा) : अध्यक्ष जी, एक तो मैंने 60 मेम्बरों के दस्तखत करा कर आपको दिये हैं, और मेम्बरों पर पास के लिये यह पाबन्दी लगाना जैसे कोई घटिया किस्म के नोंकर पर होती है कि एक पास से ज्यादा नहीं दे सकते, यह पाबन्दी हटायी जाय। मेम्बरों को क्या भीकात रह गई अगर इस पाबन्दी को लागू किया जायगा? एक एक पास के लिये मेम्बर पीछे-पीछे फिरते रहेंगे, क्या यह स्थिति हमारे लिये संतोषजनक रहेगी?

आप पासपोर्ट देने का काम माननीय अटलजी को दे दो। हम नहीं उस काम को अपने पास रखना चाहते। आपकी तो गैलरी है, प्रधान मंत्री की गैलरी है, आपके आदमी तो गैलरियों में जायें और हम पास के लिये चौकीदार की तरह फिरेंगे, यह क्या बात है अगर कोई यह बहे कि किसी ने गैलरी से कागज फँक दिया, तो भगत सिंह ने बम फँक दिया था फिर भी यह सदन चला। जिसने गलती की है उसको आप जरूर सजा दें, हम उसके विरुद्ध नहीं हैं लेकिन दर्शकों को आने दिया जाय। आप चाहो तो इस पर वोट ले लो।

दूसरी बात मुझे यह कहनी है कि कल सैन मदन मे काल अटेंशन रखा था के लेडी हार्डिंग अस्पताल का नाम बदल कर सुचेता कृपलानी रखा जाय। लेकिन सुचेता कृपलानी का नाम आने के लिये आकाशवाणी ने कुछ नहीं कहा।

इसी तरह से कल एक लाख आदमी इकट्ठा हुए बाहर से और उनका जलसा हुआ। उसमें माननीय राजनारायणजी गये,

आपके और मिनिस्टर गये। लेकिन उसको न तो दूरदर्शन पर दिखाया गया और न ही रेडियो पर कोई जिक्र हुआ, जैसे कोई जेठ बहू का रिश्ता हो गया हो। कोई जिक्र नहीं दूरदर्शन पर। इसको रोकना चाहिये। . . . .  
(ब्यवधान)

MR. SPEAKER: That is a different question.

श्री मनी राम बागड़ी : मैंने सुना नहीं क्या कहा आपने।

THE PRIME MINISTER (SHRI MORARJI DESAI): It does not arise here.

MR. SPEAKER: Yes, it does not arise here. I have heard your side. Will you hear me just for a minute?

श्री मनी राम बागड़ी : हमारे नेता का क्या आदेश है जरा पता लग जाय क्योंकि मैंने सुना नहीं कि उन्होंने क्या कहा। वह अगर बैठने को कहते हैं तो मैं बैठ जाता हूँ।

MR. SPEAKER: Ultimately it is for the House to decide. The rules provide that two passes can be given to a member if he applies the previous day and only one pass on the same day. During the emergency, those rules were removed. After the emergency, they were restored. But by practice what happened was that some members were applying for 30 or 40 or 50 passes for the same day. So, it was impossible for the watch and ward to scrutinise them. I placed the matter before the meeting of the leaders the other day. They suggested, let the old rule be there, viz., one pass on the same day and two passes if applied for on the previous day, but supposing some member really wants passes for the same day for a group which comes suddenly, in that case let the application for the passes be also countersigned by the whip or deputy leader or leader.

SEVERAL HON. MEMBERS: No. no.

**MR. SPEAKER:** Now it is up to the Rules Committee. I have no objection to removing the counter-signature by the whip or leader or deputy leader. But the rule will remain, i.e. one pass for the same day and two passes if applied for on the previous day.

**PROF. P. G. MAVALANKAR:** Who will countersign for independents like me? I do not have a whip or leader.

**SHRI SAMAR GUHA (Contai):** You can convene a meeting of the rules committee and decide the matter, instead of taking the time of the House.

**SHRI MORARJI DESAI:** This is a difficulty which members do find. Sometimes groups of teachers or students or MLAs come. If a member sponsors them, you may consider it and then make some rules about it. But it should not be debarred completely as it is being done now. I would request you to consider it properly and make some rule. If you like, I can also give some suggestions about it, but not here.

**MR. SPEAKER:** All the suggestions made here will be placed before the Rules Committee and the Rules Committee may decide whatever it pleases.

12.45 hrs.

#### INTRODUCTION OF MINISTERS

**THE PRIME MINISTER (SHRI MORARJI DESAI):** Sir, I have the pleasure of introducing some of my colleagues whom I could not introduce yesterday. Shri Chand Ram, the Minister of State in charge of the Ministry of Shipping and Transport. Shri S. Kundu, Minister of State in the Ministry of External Affairs; Shri Dhanik Lal Mandal, Minister of State in the Ministry of Home Affairs:

Shri Karia Munda, Minister of State in the Ministry of Steel and Mines; Shri S. D. Patil, Minister of State in the Ministry of Home Affairs; Shri Jagdambi Prasad Yadav, Minister of State in the Ministry of Health and Family Welfare.

12.47 hrs.

#### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED CLOSURE OF JAWAHARLAL NEHRU UNIVERSITY AND STUDENTS' PROTEST AGAINST THE CLOSURE.

**SHRI SOMNATH CHATTERJEE (Jadavpur):** I call the attention of the Minister of Education, Social Welfare and Culture to the following matter of urgent public importance and request that he may make a statement thereon:

"Reported closure of Jawaharlal Nehru University, New Delhi, indefinitely by the Vice-Chancellor in the face of demands by the students for his removal for emergency excesses and the relay fast by the students of the University to protest against the closure."

**THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER):** On May 26, 1977, the Jawaharlal Nehru University Students' Union submitted a representation to the President, in his capacity as the Visitor of the University, requesting him to constitute a high-level inquiry into the functioning of the University and also the removal of the incumbents of the offices of Chancellor, Vice-Chancellor, Registrar, Co-ordinator (Academic Affairs) and the Security Officer of the University with a view to facilitating the inquiry. The allegations contained in the representation related to irregularities committed by the University authorities during the period of Emergency in the matter of appointments and admissions, victimisation of teachers and students of the